5IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 75891 of 2018

(Arising out of Order-in-Appeal No.39/CE/RKL-GST/2017 Dated 21.12.2017 passed by Commissioner (Appeals), GST, CX & Customs, Bhubaneswar.

M/s Larsen & Toubro Ltd.
(Machinery and Industrial Production Division,
Kansbahal Works, Kansbahal,
Dist. Sungergarh, Odisha-770034)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar
(Central Revenue Building, Rajaswa Vihar,
Bhubaneswar, Odisha-751007) **Respondent**

APPERANCE:
Shri Abhro Majumdar, Advocate for the Appellant
Shri S. S. Chattopahyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75293/2022

DATE OF E-HEARING : 3 June 2022
DATE OF DEISION: 3 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. Larsen & Toubro Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal.

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja